The Public Records Rules, 1997

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The Public Records Rules, 1997

In exercise of the powers conferred by sub-section (1) of Section 17 of the Public Records Act, 1993 (69 of 1993), the Central Government hereby makes the following rules, namely:—

- **1. Short title and commencement**.—(1) These rules may be called the Public Records Rules, 1997.
- (2) They shall come into force on the date of their publication in the Official Gazette.
 - 2. Definitions.—In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Public Records Act, 1993 (69 of 1993);
 - (b) "appraisal" means the evaluation of public records in association with the National Archives of India or Archives of the Union Territory as the case maybe;
 - (c) "classified records" means the files relating to the public records classified as top-secret, secret, confidential and restricted in accordance with the procedure laid down in the Manual of Departmental Secrurity Instructions circulated by the Ministry of Home affiars from time to time;
 - (d) "custody" means the possession of public records:
 - (e) "defunct body" means a corporate or non-corporate body which has been wound up with no successor to carry on its functions;
 - (f) "declassification" means downgrade the security classifications after their evaluation;
 - (g) "file" means a collection of papers relating to the public records on a specific subject-matter consisting of correspondence, notes and appendix thereto and assigned with a file number;
 - (h) "form" means the form appended to these rules;
 - (i) "private records" means records lying in the possession of a private individual or with any non-governmental organisation;
 - (j) "recording" means the process of closing a file after action on all issues considered thereon has been completed;
 - (k) "records of permanent nature" means the public records being maintained after recording for a period specified, under sub-rule (1) of Rule 5 by the records creating agency in accordance with the procedure laid in its Manual of Office Procedure or Instructions on the subject;
 - (l) "retention Schedule of records" means a Schedule which provides the period of retention;
 - (m) "review" means periodical evaluation of recorded files on the expiry of the period of retention for determining their further retention or destruction, as the case may be;

Vide Notification No. G.S.R. 43, dated 9-1-1997, published in the Gazette of India, Part II, Section 3(ii), dated 18-1-1997.

- (n) "Section" means the section of the Act;
- (o) "Standing guard file" means a compilation of papers on a particular subject-matter consisting of copies of policy decision, orders, instructions or any another matter incidental thereto arranged in a chronological order;
- (p) Words and expressions used herein and not defined but defined in the Act, shall have the meanings respectively assigned to them in the Act.
- **3. Nomination of records officer.**—The records creating agency shall by an office order issued in pursuance of the provision of sub-section (1) of Section 5 of the Act nominate one of its officers, not below the rank or grade of a Section Officer, as the Records Officer. A copy of such office order shall forwarded to the Director-General or head of the Archives, as the case may be.
- 4. Maintenance of standing guard file.—The records officer shall be responsible for maintaining and keeping a standing guard file and proper record of the directions issued by the Director-General or head of the Archives, as the case may be, in pursuance of the provisions of sub-section (2) of Section 6 and shall produce the same for inspection as and when required by the Director-General or head of the Archieves, as the case may be.
- 5. Acceptance of public records of permanent nature.—(1) The Director-General or head of the Archives, as the case may be, shall accept for deposit and preservation public records of permanent nature which have been retained after recording by the records creating agency in its records room for the last twenty five years or more.
- (2) Records officer shall intimate to the Director-General or head of the Archives, as the case may be, each year before 31st day of January, in Form 1, the particulars of all public records of permanent nature which are due for appraisal during the year.
- (3) On receipt of an intimation under sub-rule (2), the Director-General or head of the Archives, as the case may be, through his officers, shall assist the records officer in conducting the appraisal of public records. When the appraisal is over, the records officer shall prepare, in triplicate, a transfer list in Form 2 of all public records and deposit the same for preservation with the Director-General or head of the Archives, as the case may be who shall after his satisfaction, return one copy of the transfer list to the records officer as a receipt of the pubic records.
- (4) If the records officer after appraisal deems it necessary to retain any record or file of permanent nature beyond the period of twenty five years, he may do so for reasons to be recorded in writing and under intimation to the Director-General or head of the Archives, as the case may be.
- **6. Withdrawal of public records.**—(1) If public records deposited and preserved with the Director-General or head of the Archives, as the case may be, is required by the records creating agency for any official purpose, then the records officer shall send a duly signed and stamped requistion slip in Form 3 to the Director-General or head of the Archives as the case may be.

- (2) The public records requisitioned under sub-rule (1) may be returned as soon as the purpose is achieved but shall not be retained beyond the period of six months by the records officer or the record creating agency.
- **7. Downgrading of classified records.**—(1) The records creating agency shall by an office order authorise an officer not below the rank of the Under Secretary to the Government of India to evaluate and downgrade the classified records being maintained by it. A copy of such office order shall be forwarded to the Director-General or head of the Archives, as the case may be.
- (2) The officer so authorised under sub-rule (1) shall evaluate the classified records every fifth year for the purpose of downgrading.
- (3) After downgrading if the officer declares any record as of permanent nature, the same shall be deposited and preserved with the Director-General or head of the Archives, as the case may be, after its appraisal.
- (4) The records deposited under this rule can be requisitioned for any official purpose and returned to the Director Genral or head of the Archives, as the case may be, in the manner provided under Rule 6.
- (5) Every year in the last week of June and December. a half-yearly statement in Form 4 shall be furnished by the officer authorised under sub-rule (1) to the Director-General or head of the Archives, as the case may be, on the action taken for evaluation and downgrading the classified records.
- **8. Submission of Annual Report.**—(1) The records officer nominated under Rule 3 shall furnish to the Director-General or head of the Archives, as the case may be, an Annual Report in Form 5 every year in the month of March of the following year.
- (2) The Director-General or head of the Archives, as the case may be, shall, thereafter, submit a report to the Government in the Ministry of Human Resource Development every year on the action taken by the Records Officer in pursuance to the provisions of clauses (a) to (i) of sub-section (1) of Section 6 of the Act.
- **9. Destruction of Public Records.**—(1) No public record shall be destroyed without being recorded and reviewed. In the month of January every year, each records creating agency shall record after consulting the records retention Schedule all those files on which action has been completed. This work shall be accomplished in consultation with the records officer.
- (2) No public records which is more than twenty five years old shall be destroyed by any records creating agency unless it is appraised.
- (3) A list of all such public records which are proposed to be destroyed shall be prepared by the record creating agency in Form 6 and retained permanently for furture reference.
- (4) The records officer shall furnish a half yearly report in Form 7 on recording, indexing, reviewing and weeding of records to the Director-General or head of the Archives, as the case may be.

- (5) Records shall be destroyed either by burning or shredding in the presence of records officer.
- **10.** Access to private records.—(1) Records acquired from private sources by way of gift or purchase or otherwise shall be made available for bona fide research subject to the conditions laid down by the donor.
- (2) Research scholar shall submit an application in Form 8 to the Director-General or head of the Archives, as the case may be, for permission to consult records. The Director-General or head of the Archives, as the case may be, may refuse such permission in public interest and for reasons to be recorded on the said application.
- (3) Wherever microfilm rolls may be available, the original records shall not be supplied for consultation to research scholars. No copy of any records shall be made by any one without the prior permission of the Director-General or head of the Archives, as the case may be.
- 11. Access to public records.—(1) The public records accepted for deposit and preservation under sub-rule (1) of Rule 5 shall be made available for bona fide consultation and research purposes subject to the provision of sub-section (1) of Section 12 and the following conditions namely:—
 - (i) a person who intends to consult the public records shall apply to the Director-General or head of the Archives, as the case may be, in Form 8. The Director-General or head of the Archives, as the case may be, may refuse such permission in public interest and for reasons to be recorded on the said application;
 - (ii) foreign national intending to consult the public records may be permitted only on the production of letters of introduction from their sponsoring institution and diplomatic mission;
 - (iii) record, maps and cartographic records relating to the Ministry of External Affairs and Ministry of Defence, in respect of Arunachal Pradesh (including Eastern Section of the 'Sino-Indian border) Sikkim, Bhutan, Nepal, Tibet, China and Myanmar and areas comprising Pakistan and Bangladesh may be made available for consultation keeping in view the security and the defence of India or of any part of the territory thereof, records relating to the Ministry of External Affairs, Home Affairs and Human Resource Development in respect of Jammu and Kashmir (including Gilgit and Chitral) may also be made available for consultation keeping in view the security and defence of India or of any part of the territory thereof:

Provided that the Director-General or head of the Archives, as the case may be, refuse such consultation;

- (*iv*) wherever microfilm rolls may be made available, the original records shall not be supplied for consultation to research scholar;
- (v) reprographic and transcription facilities may be made available on submission of an application in Form 9 and for such services the



- applicant shall have to make the payment of such service charges as may be fixed by the Director-General or head of the Archives, as the case may be, from time to time:
- (vi) a person consulting public records for the purpose of research and publishes the work which is based upon the material taken from the said records may acknowledge the same.
- (2) A person intending to consult the public records shall not.—
 - (a) write and put any marks or indications on public records;
 - (b) fold, tear, cut, crease, or otherwise damage or mutilate public records;
 - (c) remove any public records without obtaining the permission from the Director-General or head of the Archives, as the case may be:
 - (d) be allowed to take any eatable or drinking products or smoking while consulting public records;
 - (e) place any thing or object on any public records with a view to make out any copy of the said records;
 - (f) disturb or interrupt any other person while consulting the public records; and
 - (g) behave in a manner which, in the opinion of the Director-General or head of the Archives, as the case may be, is detrimental to the maintenance and preservation of public records.
- **12.** Allowances to the members of the Archival Advisory Board.—The members of the Archival Advisory Board nominated by the Central Government under clause (*d*) of sub-section (2) of Section 13 shall draw travelling allowance and daily allowance for attending the meetings of the Archival Advisory Board atthe rates admissible to Group 'A' officers of the Central Government.

[See sub-rule (2) of Rule 5]

Particulars of records of permanent nature due for appraisal during the year

Total number of files of 'A' & 'B' categories lying in the records rooms of the records creating agencies	Total numbers of files of 'A' & 'B' categories transferred to records rooms by the Sections during the period under report	Total No. of files referred to under 'columns 1 and 2	Total No. of files due for appraisal	Remarks if any
1	2	3	4	5

[See sub-rule (3) of Rule 5]

Transfer List

Name of the records creating agency i.e. Ministry/

Department/Office/Public Undertakings etc.:

Name and particulars of the records officer:

Name of the Branch/Section

Year.

S. No.	File No.	Subject-matter of the file	Remarks, if any
B. 110.	* *************************************	budgeet matter of the fire	remains, ir any

Signature and seal of the records officer

FORM 3

[See sub-rule (1) of Rule 6]

Requisition slip

Name of the records creating agency (i.e. Ministry/

Department/Office)

Name and particulars of the records officer.

Particulars of records or File No. requisitioned.

Purpose for which required.

Date

Signature and seal of the records officer.

FORM 4

[See sub-rule (5) of Rule 7]

(Half Yearly Statement on periodical review of classified records)

No. of classified	No. of files reviewed	Remarks
records due for reviewing	during the period	
	records due for	5

[See sub-rule (1) of Rule 8]

Form for the submission of Annual Report to Director-General of Archives/head of the Archives

- 1. A. Setting up organised Departmental Records Room—Whether your organisation has set up an organised Records Room, and if so; is the space sufficient?
- B. Nomination of Records Officers.—Whether your organisation has nominated an officer as Departmental Records Officer, and if not, give reasons?
 - C. Training of Records Officer and Staff:
 - (i) Whether Departmental Records Officer has received training in Records Management?
 - (ii) Whether the junior staff working in the Departmental Records Room are trained in various aspects of Records Management?
 - (iii) If not, are you willing to avail training facilities existing at National Archives of India.
- D. I. Sharing of space for housing semi-current records at National Archives/Archives of the Union Territory:—
 - (i) Whether your organisation is willing to share space at National Archives, New Delhi and its Records Centres at Jaipur, Pondicherry and Bhubaneswar and Regional Office at Bhopal?
 - (ii) If yes, please state bulk of records proposed to be transferred.
 - II. (i) Whether your organisation is willing to share space at the Archives of the Union Territory?
 - (ii) If yes, please state the bulk of records proposed to be transferred.
 - 2. Periodical recording, reviewing and weeding out of semi-current records:
 - (i) Whether your organisation has taken steps for recording, reviewing and weeding out of ephemeral records?
 - (ii) Indicate the total number of records recorded, reviwed and weeded out during the period under report.
 - 3. Appraisal of Non-Current records:-
 - (i) Whether your organisation has initiated action to get non-current records appraised in consultation with National Archives?
 - (ii) State the total bulk of records awaiting appraisal.
 - 4. Compilation/Revision of Retention Schedule of Records:
 - (i) Whether your organisation has compiled Record Retention Schedule of substantive functions in consultation with National Archives and if not what action do you propose to take?
 - (ii) Has your organisation taken steps to revise the above schedule after five years?
 - Periodical review of classified records:—
 - (i) Whether your organisation has declassified the classified records during the period under report?
 - (ii) If not, state reasons?
 - 6. Compilation of Annual Indices to Records:
 - (i) Whether your organisation has compiled annual indices?
 - (ii) State inclusive years with the name of the series?
 - 7. Compilation of Organisational history:

Has your organisation compiled organisational history reflecting various functions along with the date of their creation and if so furnish a copy to National Archives.

- 8. Records of defunct bodies:-
 - (i) Whether your organisation has got records of defunct bodies, give details?
 - (ii) If yes, what action have you initiated for their transfer to National Arcives?

[See sub-rule (3) of Rule 9]

Particulars of records destroyed during the year

SI. No.	File Nos.	Subject of the files	Remarks
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FORM 7

[See sub-rule (4) of Rule 9]

Half yearly report on recording, indexing, reviewing and weeding of records during the half year ending

Sl. No.	Total number of files recorded	Total number of files indexed	Total number of files reviewed	Total number of files weeded out, if any	Remarks
1	2	3	4	5	6

FORM 8

[See sub-rule (2) of Rule 10 and clause (i) of sub-rule (1) of Rule 11] (Application form for permission to consult records)

To

The Director-General of Archives, Government of India.

New Delhi-110001

Sir,

I hereby apply for enrolment as a research scholar for consulting records in the Research Room of the National Archives of India. I agree to comply with the rules and conditions in force and promise to deposit a copy of each of my work based on the materials consulted at the National Archives of India immediately after the publication.

1.	Name, including Surname : Sh. Smt./Km./Dr.
2.	Father's/Husband's Name:
2	Data of Disth.

	4.	Qualifications:	100000000000000000000000000000000000000				
	5.	Nationality:		-			
5. Nationality:							
	7. Subject of Research:						
8. University/Institutions* registered with:							
	9.	Period for which adm	ussion is sought:	base of the same o			
	10. 11.	Signature and date.:_					
(:		Address (t) Local:					
		rmanent:ulars of records to be co	1. 1				
	_		onsulted:				
Depa	rtme	nt	Period	Remarks			
1.							
2.							
3.							
4.							
-				from their University/Institution/			
diplom	atic 1	representatives of their	country in India as well. FORM 9				
		[See cla	ause (v) of sub-rule (1) of R	ule 11]			
			for Reprographic/Transcript				
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TI	he D	irector-General of Arch	nives,				
		al Archives of India,	,				
		Delhi.					
				Dated			
Sir,				Dateu.			
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			e material is for my research/put				
	2.	I undertake to pay the of work. I understand and the rates are also be	charges as per schedule of rates particles and accept that the estimated contiable to revision without notice.	revailing at the time of completion st, when supplied is only tentative			
	3.	without prior permissi	ion of the Director-General of Ar				
		where applicable, will	be complied with.	dged and provisions of copyright,			
	5.	I hereby deposit a sum	of Rs	as advance.			
				Yours faithfully,			

Signature Name (in block letters) Permanent Address:

(in block letters)

Local Address.

FOR OFFICE USE

Advance received vide Receipt No	dated	for Rs.	
Service charges have come to Rs			
Balance receipt vide Receipt No	dated	Rs	n real
Cleared for photo copying transcription s	ubject to following.		
(1)			
			Signature of Archivist
			Date

